



2026:AHC:29699-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 1565 of 2026**

Surendra Batham

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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Counsel for Petitioner(s) : Pavitra Kumar Pathak, Rajneesh Tripathi  
Counsel for Respondent(s) : G.A.

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

*"(i) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no. 2 and 3 to ensure for fair and expeditious investigation in pursuance of First Information Report dated 14.12.2025 registered as Case Crime No. 435 of 2025, under Sections 87, 137(2) of B.N.S., Police Station- Kishni, District- Mainpuri in the supervision of this Hon'ble Court or any other competent court.*

*(ii) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.2 and 3 for complete the investigation and arrest the accused person within stipulated time period fixed by this Hon'ble Court.*

*(iii) Issue any other writ, order or direction, as this Hon'ble Court may deem fit and proper under the circumstances of the case.*

*(iv) and award the cost of petition in favour of petitioner."*

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 14.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before

the respondent no.2- Superintendent of Police, Mainpuri, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Mainpuri, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

**February 10, 2026**  
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**(Achal Sachdev,J.) (Rajiv Gupta,J.)**